

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 11

CA 369/2020 CA 1411/2020 CA 209/2021 CA 345/2021 CA 421/2021 CA 422/2021 CA 424/2021 IA 2/2022 CA 290/2022 CA 283/2022 CA 264/2022 in CP 3638/MB/2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 15.07.2022

NAME OF THE PARTIES: - Union of India
V/s.
Infrastructure Leasing & Financial Services
Ltd & Ors

Appearance (via video-conference):

For the Applicant - CAs 369,421: Ms. Prachi Wazalwar, Advocate
For the Union of India : Mr. Aditya Sikka, Advocate
For Applicant – CA 209/2021,
CA 345/2021, CA 421/2021,
CA 422/2021, CA 424/2021,
CA 290/2021, CA 283/2021
and CA 264 of 2022 : Mr. Ashish Kamat, Advocate a/w Ms.
Drishti Das, Ms. Roma Bhojani and Mr.
Aniruddh Gambhir i/b Cyril
Amaarchand Mangaldas
For Respondent – CAs 369, 1411: Mr. Ashish Kamat a/w Ms. Drishti Das,
Ms. Roma Bhojani and Mr. Aniruddh
Gambhir i/b Cyril Amarchand
Mangaldas

Sections 242(4),241-242 of the Companies Act, 2013

ORDER

CA 421/2021& CA 369/2020

CA 421 of 2021 is an Application filed by Braavos Realty Private Limited seeking early hearing of the Application bearing CA No. 369 of 2020. Since, the said Application is now listed on Board today for hearing; however, the hearing of the said Application could not be taken place today as the Counsel representing the other side has not yet been served with the Affidavit in

Rejoinder filed by the Applicant. Applicant is directed to serve the Affidavit in Rejoinder on the other side forthwith and also ensure that the two sets of the Hard Copies of the same be placed on record at least two days before the adjourned date.

With the aforesaid observation the prayer sought in the Application bearing CA No. 421 of 2021 is fulfilled and accordingly the same is disposed of. No order is called for. List the Application bearing CA No. 369 of 2020 on Board on 10.08.2022.

CA 1411/2020 CA 209/2021

List these Applications on Board on 10.08.2022 for further consideration and hearing.

CA 290/2022 CA 283/2022

The Bench has observed that the Hard Copies of these Applications have not yet been placed on record. Applicants in these Applications are directed to place on record two sets of Hard Copies of these Applications well before the adjourned date. List these Applications on Board on 10.08.2022.

CA 264/2022

This is an Application filed by Infrastructure Leasing and Financial Services Limited seeking leave of this Tribunal to allow the Applicant to initiate process and to file necessary Application for winding up of Gujarat Industrial Infrastructure Projects Limited (hereinafter referred to as "GI IPL") under Section 271(1) of the Companies Act, 2013. The Counsel for the Applicant has explained the reason for initiation of process of winding up process against the GI IPL. On perusal of the averments made in the Application and taking note of the submissions of the Ld. Counsel for the Applicant, this

Bench is satisfied and accordingly the permission as prayed in the Application is accorded to initiate the process of winding up against the GIPL.

With the aforesaid observation, the Application bearing CA No. 264 of 2022 is allowed and disposed of.

CA 422/2021

This is an Application filed by the IL&FS, the Applicant herein seeking urgent listing of the Applications bearing CA No. 16 of 2021 and IA No. 15 of 2021 in CA No. 16 of 2021. It is observed from the record that both the above numbered Applications are now listed on Board on 18.07.2022. Hence, the relief sought in the present Application is now fulfilled and no order is called for. Therefore, the Application bearing CA No. 422 of 2021 is allowed and disposed of.

CA 424/2021

This is an Application filed by the IL&FS, the Applicant herein seeking urgent listing of the Applications bearing CA No. 1192 of 2020 and CA No. 328 of 2021 in CA No. 1192 of 2020. It is observed from the record that both the above numbered Applications are now listed on Board on 18.07.2022. Hence, the relief sought in the present Application is now fulfilled. Therefore, the Application bearing CA No. 424 of 2021 is allowed and disposed of.

List other pending Applications on Board on 10.08.2022 for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

VEDANT

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)